

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:359
ANSWERED ON:25.02.2000
JOBS TO DEPENDENTS OF BANK EMPLOYEES
BRIJBHUSHAN SHARAN SINGH

Will the Minister of FINANCE be pleased to state:

- (a) whether there is any provision to provide jobs on compassionate grounds to the dependents of the employees of nationalised banks who died during service;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATH) :

(a) Yes, Sir.

(b) All the nationalised banks have framed their own schemes for giving compassionate appointments to their eligible employees. These schemes have been framed/ revised keeping in view the Government guidelines and the judgement of Hon'ble Supreme Court dated 4th May, 1994 in the case of Umesh Kumar Nagpal vs State of Haryana and others. Some of the important features of these schemes are as under :-

The compassionate appointment is to be granted to a dependent family member of the bank employee dying in harness.

A dependent of bank employee retired on medical grounds before attaining the age of 55 years is also eligible for compassionate appointment.

Compassionate appointments are to be made in the clerical and subordinate cadres only.

The applicant should be eligible and suitable for the post in all respects as prescribed in the scheme.

Application for compassionate appointment should be made within one year of the death of the employee.

The family is indigent and deserves immediate assistance for relief from financial destitution.

(c) Does not arise.